

PRACTICE NOTE NO. 55

As per directions given by Hon'ble the Chief Justice, Advocates and parties appearing in-person are hereby informed that in supersession of the Practice Note No. 50A dated 03rd February, 2017, application for refund of deposited amount in Foreign Adoption Petition shall be accompanied by updated information about adopted child as below :

- 1) Updated school reports, if available,
- 2) Follow up Report on the adjustment of the child in his/her new home,
- 3) Formal adoption confirmation from the authorities in the foreign country, and citizenship and naturalization documents,
- 4) Report from the Indian Council of Social Welfare certifying updated scrutiny of compliance of aforementioned documents,
- 5) Health report of the child,
- 6) Proof of investment of amount, if so directed by the Court.
- 7) If possible Photograph of the Child showing his/her progress; an audio-video clip of the child both, in the school and at home and especially in the company of other children. Photographs and videos shall be kept under seal.

They are further informed that in case of failure to produce aforementioned requirements, the application for refund of amount deposited in Foreign Adoption Petition may not be entertained.

: 2 :

Officers scrutinizing applications for refund of amount deposited in Foreign Adoption Petition shall insist on compliance with aforementioned requirement while scrutinizing such applications.

Dated this 21st day of December, 2018.

By Order,



(Aniruddha M Chandekar)
Prothonotary and Senior Master.